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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP No.101/91

in

OA 1320/1989.

September 5, 1991.

Indians railway signal &
Telecommunication staff Admn.
and Ors. ...

Petitioners.

Vs.

R.D. Kitson & Ors. ...

Respondents.

CORAM

HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN.

HON'BLE MR. I.K. RASGOTRA, MEMBER (A).

For the petitioners ... Shri D.N.Goburdhan.

O R D E R

The present C.C.P. is directed against the respondents for not having implemented the order dated 17.4.1990 passed by a Division Bench of the Tribunal in which one of us (Amitav Banerji, J.) was a Member. The operative part of the judgment was:

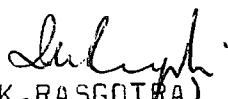
"We would commend that the case of the applicants be reviewed afresh in the light of nature of their work, qualification etc. and we direct the respondents to examine the issues raised by the applicants afresh and pass necessary orders within a period of six months from the receipt of these orders. With these directions, the applications are disposed of."


Learned counsel for the petitioners referred to letter dated 19.11.1990 issued by the D.R.M. to Shri A.G. Dhande, Advocate (Annexure-G) where he was

informed that:

"the Railway Board have considered the matter as per direction of the Hon'ble Tribunal and decided that there is no justification for revising the pay scales of signal Maintainers from grade Rs.1320-2040(RPS) to Gr. Rs.1400-2300(RPS). The scale of pay allotted to this category on the basis of IVth pay Commission's recommendation is fair, just and equitable."

Learned counsel for the petitioners stated that the above letter does not disclose the reason nor does it show that there was an application of mind that the matter was considered afresh. We have considered the matter and we do not see that a prima facie case for issue of notice on this C.C.P. has been made^{out}. The Tribunal's direction was to examine the issues raised by the applicants afresh and pass necessary orders within a period of six months. The letter dated 19.11.1990 (Annexure -G) filed in the present CCP is only a communication of order and not a reasoned order. We, therefore, see no reason to issue notice on this C.C.P. If the petitioners are still aggrieved, they may file a fresh O.A. This C.C.P. is accordingly rejected.


(I.K. RASGOTRA)
MEMBER(A)
5.9.1991.


(AMITAV BANERJI)
CHAIRMAN
5.9.1991.